

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (Civil) No. 339 of 2020

Mohammad Sultan.Petitioner
-Versus-
The State of Jharkhand & Anr.Opp. Parties

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : Mr. Kishore Kumar Mishra, Advocate.
For the Opp. Parties : Mr. Jayant Franklin Toppo, S.C. VII.

04/ 26.03.2021

It has been submitted by learned Counsel for the Opp. Parties Mr. Jayant Franklin Toppo that order of this Court has been fully complied with. Petitioner's grievance regarding 1st and 2nd A.C.P. has already been redressed.

As the grievances have already been redressed, no case of contempt is made out and the same is hereby dropped.

Accordingly, this contempt application stands disposed of.

However, petitioner is at liberty to challenge reasoned order, if at all aggrieved.

[Dr. S.N.Pathak, J.]

P.K.S.